

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

ORIGINAL APPLICATION NUMBER 598 OF 1997
ALLAHABAD, THIS THE 27th DAY OF JANUARY, 2005

HON'BLE MR.JUSTICE P. SHANMUGAM, VICE-CHAIRMAN
HON'BLE MR. D. R. TIWARI, MEMBER (A)

Shiv Nandan
(Peon CAT Allahabad Bench),
resident of 95/8 Gulla Bazar,
Teliarganj, Allahabad.

.....Applicant

(By Advocate : Shri V.N. Dhavalikar - Absent)

V E R S U S

1. The Hon'ble Chairman,
Principal Bench, C.A.T.,
Faridkot House, Copernicus Marg,
New Delhi-110 001.
2. Registrar CAT,
Principal Bench, Faridkot House,
Copernicus Marg, New Delhi.
3. Hon'ble Vice-Chairman,
C.A.T., Allahabad Bench, Allahabad.
4. Registrar, CAT Allahabad Bench, Allahabad.
5. F.A. and C.A.O. , C.A.T.,
W-4/B-2 Curzon Road, Barrack K.G. Marg,
New Delhi-01.
6. Deputy Registrar, Administration,
Central Administrative Tribunal, Allahabad Bench,
Allahabad.
7. Ramesh Pakheriyal
Peon (Temporary), C.A.T., Lucknow Bench,
Lucknow.
8. Union of India through Secretary,
Ministry of Personal Public Grievances and Pension,
New Delhi.

....Respondents

(By Advocate : Shri G. R. Gupta -Absent)

ORDER

By Hon'ble Mr. Justice P. Shanmugam, Vice-Chairman

The applicant prays for quashing of the order No.

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75/97 dated 29.05.1997 terminating his services for want of vacancy. The respondents have filed a short reply stating that the order of termination is superceded (Annexure R-I) by the order of reinstatement and that as per the direction of Hon'ble Chairman, Central Administrative Tribunal the period during which the applicant remained out of job consequent upon abolition of the post of Peon has been regularised. In pursuance to the said direction, an order has been issued dated 26.05.1998 (Annexure R-2). Therefore, the present original application has become infructuous in as much as the relief sought by the applicant in the instant original application stands resolved in the light of the specific order. Nothing survive in this O.A., therefore, the same is accordingly dismissed as having become infructuous. No order as to costs.

D. C. S.
Member (A)

D. C. S.
Vice-Chairman

shukla/-